CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.255/MP/2025 along with IA No. 13/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging

the Bills of Supply for Bilateral Charges dated 02.12.2024 and 01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State

Transmission System) Regulations, 2022.

Petitionera : ReNew Solar Power Pvt. Ltd. (RSPPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

: 28.4.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, RSPPL & RSRPL

Ms. Priyanka Vyas, Advocate, RSPPL & RSRPL

Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Ms. Kavya Bhardwaj, CTUIL Shri Himanshu, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment on the ground of non-availability of the arguing counsel. Learned counsel further submitted that presently the Petitioner is paying 100% of the transmission/ bilateral charges raised by the Respondent, CTUIL, under protest, subject to the outcome of the present Petition. Learned counsel further pointed out that in similar matters, namely Petition Nos. 111/MP/2024 and 112/MP/2024, the Commission has granted interim protection to the generator(s) subject to the payment of 50% of such bilateral invoices/bills and a similar dispensation (i.e. payment of 50% of the transmission/bilateral charges and stay of the operation of the Impugned Invoices raised by CTUIL) be considered by this Commission in the instant case. Learned counsel sought to point out that even the APTEL has recently passed an order directing the payment of 50% of the transmission/bilateral charges in a similar matter.

- 2. In response, learned counsel for the Respondent, CTUIL submitted that similar submissions were also made by the Petitioner during the course of the hearing on 18.3.2025 and only after considering such submissions, the Commission did not grant any interim protection in the favour of the Petitioner vide Record of Proceedings for the said hearing. The learned counsel accordingly requested that the said position may not be altered at this stage and issuance of any interim direction may be considered after hearing both sides on the next date of the hearing. Learned counsel sought to point out that the cases in which the Petitioner has sought to place reliance upon, the generators therein have also moved Review Petitions against the direction of 50% payment as given in the Record of Proceedings for the said cases.
- 3. The Petition, along with IA, will be listed for hearing on 12.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)